

**National Company Law Appellate Tribunal, New Delhi**

**Company Appeal (AT)(Ins) No.1048-1049 of 2019**

**IN THE MATTER OF:**

**MSC Mediterranean Shipping  
Company S.A**

**....Appellant**

**Vs.**

**C.A. Kannan Tiruvengadam, R.P.  
of BRG Iron & Steel Company Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant: Mr. Krishnaraj Thaker, Ms. Sreenita  
Ghoshdastidar, Mr. Arjun Asthana and Mr.  
Sidhartha Sharma, Advocates.**

**For Respondents: Mr. Rishav Banerjee, Mr. Pratik Mukhopadhyay,  
Mr. Saptarshi Mandal, Advocates for RP.**

**Mr. Bhuvnesh Satija, Advocate for R-2.**

**Ms. Shruti Swaika, Advocate.**

**With**

**Company Appeal (AT)(Ins) No.200 of 2020**

**IN THE MATTER OF:**

**Assistant Commissioner of Customs,  
Special Disposal Cell (Port), Kolkata**

**...Appellant**

**Vs.**

**C.A. Kannan Tiruvengadam, R.P.  
of BRG Iron & Steel Company Ltd.&  
Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Bhuvnesh Satija, Advocate.**

**For Respondents: Mr. Rishav Banerjee, Mr. Pratik Mukhopadhyay  
and Mr. Saptarshi Mandal, Advocates for RP.**

**Mr. Krishnaraj Thaker, Ms. Sreenita  
Ghoshdastidar and Mr. Arjun Asthana, Advocates  
for R-2.**

**Mr. Sidhartha Sharma, Advocate.**

**ORDER**

**(Through Virtual Mode)**

**18.11.2020:** As per earlier direction dated 11.11.2020, issued by this Tribunal, the parties are granted ten days time from today to file their 'Notes of Written Submissions' as well as the 'Compilation of Judgements' containing not more than three pages which they rely upon and the same may be filed before the Office of the Registry.

In this regard, the Office of the Registry is directed to receive them and to keep the same among the instant Appeals file.

The Registry is directed to List the matter on **03.12.2020**.

**[Justice Venugopal M.]  
Member (Judicial)**

**[Kanthi Narahari]  
Member (Technical)**

sr/nn